

FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF TMSS VENTURES PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	TMSS Ventures Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	09/05/2011
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Ahmedabad Under The Companies Act, 1956
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U74140GJ2011PTC065340
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	<u>Registered Office Address:</u> Pink Bungalow, Opp. Vaibhav Appt., Behind Natubhai Centre, Off Gotri Road, PO. Racecourse, Dist. Vadodara Gujarat 390007
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	08th June, 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	DEVESH A. PATHAK First Floor, 51, Udyognagar Society, Near Ayurvedic College, Outside Panigate, Vadodara-390019 EMAIL: maildeveshpathak@rediffmail.com TELEPHONE: 0265-2562175/58 REG. No.: IBBI/IPA-002/IP-N00234/2017-2018/10685
8.	LAST DATE FOR SUBMISSION OF CLAIMS	8 th July, 2026

Notice is hereby given that M/s. TMSS Ventures Private Limited has commenced voluntary liquidation on 8th June, 2026.

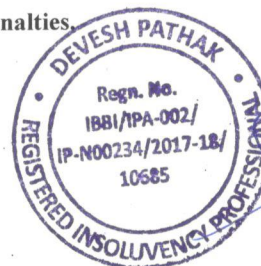
The stakeholders of M/s. TMSS Ventures Private Limited are hereby called upon to submit a proof of their claims, on or before 8th July, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 8th June, 2026

Place: Vadodara



Devesh A. Pathak
(Regd. Insolvency Professional)
Reg. No. IBBI/IPA-002/IP-N00234/2017-2018/10685

Change of Name**OLD NAME****SHITALBEN HIMANSHU PATEL****NEW NAME****SHEETAL HIMANSHU PATEL****ADDRESS**11, Ashutosh Apartment, Opp. High Society,
B.K. Road, Ahmedabad-380025

ELECON
ELECON ENGINEERING COMPANY LIMITED
CH : 1291052/1960/2001/2002
Reg. Off: Anand-Solapur Road, Vallabh Vidyanagar - 388 120
Ph: (079) 2822 7101/2387102 Email: investor@elecon.com

REMINDEE TO SHAREHOLDERS

Special Window for Re-liquidation of Transfer Requests of Physical Securities

The Company is pleased to remind its shareholders that pursuant to the SEBI Circular No. H03R13/11/2026-MISRD-P001/2026, dated January 30, 2026, a one-year Special Window for shareholders holding physical securities which were sold/purchased prior to April 01, 2019, when transfer requests were submitted earlier and were rejected/incomplete/attended due to deficiency in the documents/procedure otherwise.

This special window will remain open for a period of one year from February 05, 2026 to February 04, 2027.

All securities transferred under this window shall be mandatorily credited to the transferee only in dematerialized form.

Securities so transferred shall be subject to a lock-in period of one year from the date of registration of transfer.

Accordingly, eligible shareholders are requested to submit their share transfer requests along with requisite documents to the Company's Registrar and Share Transfer Agent (RTA) at MUFIS India Private Limited, Citicore Engineering Company Limited, "Crestline", 1, Bhakti Nagar Society, Baitol 485 Tower, Old Pandra Road, Vadodra, Gujarat - 380 015. Tel: 0255 - 3568 788; E-mail: investor@elecon.com. Copy of the above circular is also available under the Investors section of the Company's website www.elecon.com.

For: Elecon Engineering Company Limited,
Sd/-
Bharati Isarani
Company Secretary and Compliance Officer

DEBTS RECOVERY TRIBUNAL - II
(Ministry of Finance, Government of India)
3rd Floor, Bhikubhai Chaudhary, 11, Gandhi Kunj Society,
Opp. Deepak Petrol Pump, Ellisbridge, Ahmedabad - 380026.

Outward No. 1259/2026
Ex. No. A/92

NOTICE THROUGH PAPER PUBLICATION

STATE BANK OF INDIA APPLICANT
VERSUS
MRS. JYOTIBEN MAHESHBHAI VAGHARI DEFENDANT

To, (1) Mrs. Jyotiben Maheshbhai Vaghari
Flat No. 202, Second Floor, Shreeji Flats, Near Borda High School,
Syndicate, Balaupura, Vadodra, Gujarat - 380 015.

WHEREAS the above named applicant has filed the above referred application in this Tribunal.

1. WHEREAS the service of Summons / Notice could not be effected in the ordinary manner and whereas the application for substituted service has been allowed by this Tribunal.

2. Defendant are hereby directed to show cause as to why the Original Application should not be allowed.

3. You are directed to appear before this Tribunal in person or through an Advocate on 06/07/2026 at 10.30 a.m. and file the written statement / Reply with a copy thereof furnished to the applicant upon receipt of the notice.

4. Take Notice that in case of default, the Application shall be heard and decided in your absence.

Given Under my hand & Seal of the Tribunal on this 05th June, 2026.

Prepared by M. Checked B Section Officer

POSSSESSION NOTICE (Under Rule-81(1) of Security Interest (Enforcement) Rules, 2002)
Whereas, the undersigned being the Authorised Officer of the Canara Bank, Vayra Branch under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(1) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 18/03/2026 calling upon the borrower Mrs. Ramesh Kantabhai Kulkarni (Proprietor - M/s. Ganesh Kulkarni Builders & Engineers) and M/s. Ganesh Kulkarni Builders & Engineers (Jointly) to repay the amount mentioned in the notice, being Rs. 31,33,414.76/- (Rupees Thirty One Lakh Thirty Three Thousand Four Hundred Fourteen and Rupees Seventy Six Paise Only) on 28/02/2026 + further interest and charges less recovery thereon within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of the said Act read with Rule 8 of the said Act on 28th day of June of the year 2026.

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The Canara Bank Co-operative Bank Ltd. for an amount of Rs. 31,33,414.76/- (Rupees Thirty One Lakh Thirty Three Thousand Four Hundred Fourteen and Rupees Seventy Six Paise Only) and interest thereon at the contractual rate plus cost, charges and expenses till date of payment.

The borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.

Description of the Immovable Property
All that Portion and Parcel of a Non-Agriculture Revenue Survey No. 426, Block No. 453, Admeasuring 3500 Sq. Mtrs. Pali Scheme which is known and named as "Naryan Residency", Plot No. 14-G, Admeasuring 7257 Sq. Mtrs. and K.P. Near Block No. 453/14-G of Moga Village - Kanpura, Taluka - Vayra, Dist. Panchajanya, State - Gujarat, India in the Name of Mrs. Ramesh Kantabhai Kulkarni (Proprietor - M/s. Ganesh Kulkarni Builders & Engineers) and M/s. Ganesh Kulkarni Builders & Engineers (Jointly) bounded by North - 7.50 M Society Road, South - Admeasuring Block No. 471, East - Plot No. 13-G, West - Plot No. 15-G, CERSA ID: A00093948613 Sd/-
Date: 05.06.2026, Place: Surat Authorised Officer: Canara Bank

DEBTS RECOVERY TRIBUNAL - II
(Ministry of Finance, Government of India)
3rd Floor, Bhikubhai Chaudhary, 11, Gandhi Kunj Society,
Opp. Deepak Petrol Pump, Ellisbridge, Ahmedabad - 380026.

Outward No. 1033/2026
Ex. No. A/11

NOTICE THROUGH PAPER PUBLICATION

CANARA BANK APPLICANT
VERSUS
ZINABHAI BACHUBHAI BHARWAD DEFENDANT

To, (1) Zinabhai Bachubhai Bhargwad
Plot No. 226, Shivnagar, Karmali, Surat, Gujarat - 394180.

WHEREAS the above named applicant has filed the above referred application in this Tribunal.

1. WHEREAS the service of Summons / Notice could not be effected in the ordinary manner and whereas the application for substituted service has been allowed by this Tribunal.

2. Defendant are hereby directed to show cause as to why the Original Application should not be allowed.

3. You are directed to appear before this Tribunal in person or through an Advocate on 06/07/2026 at 10.30 a.m. and file the written statement / Reply with a copy thereof furnished to the applicant upon receipt of the notice.

4. Take Notice that in case of default, the Application shall be heard and decided in your absence.

Given Under my hand & Seal of the Tribunal on this 03th June, 2026.

Prepared by M. Checked B Section Officer

PUBLIC NOTICE

That, Navan Parmeshwar Darda is the owner of properties bearing (1) Plot No. A/17, & (2) Plot No. A/18, in "City Industrial Estate", constructed on land bearing Revenue Survey No. 192, Hissa No. 8, Situated at Moga Village, Taluka - Vayra City (Vayra), District - Surat. The Present owner has filed that (1) Original Registration Receipt of Parent Sale Deed Registration No. 5827 dated 19/04/2006, (Is old Registration serial No. 12408 dated 21/10/2005) in favor of Dhirendra Devji Patel (Belonged to Plot No. A/17) & (2) Original Registration Receipt of Parent Sale Deed Registration No. 5828 dated 19/04/2006, (Is old Registration serial No. 12409 dated 21/10/2005) in favor of Dhirendra Devji Patel (Belonged to Plot No. A/18) were misplaced and are not traceable. It was never ever has used as security for any financial Assistance by him or anyone else any person etc. That the Present owner also admit that he is holding physical possession of the said Properties. If any one having any right of ownership or claim of whatsoever nature in respect of the said Original Document is hereby informed to raise any objection or claim, within a period of "Seven" days from the date of this notice personally before me along with documentary proofs, after that no rights or claim shall be entertained.

SIDDHARTH A. PATOLWALA - Advocate
9/1501-92, Nani Hing Pale, Old Sabhna Temple Street, Chanta Bara, Surat - 395 003, Mob. No. 98254 46463 & 72848 10031

DEBTS RECOVERY TRIBUNAL - II
(Ministry of Finance, Government of India)
3rd Floor, Bhikubhai Chaudhary, 11, Gandhi Kunj Society,
Opp. Deepak Petrol Pump, Ellisbridge, Ahmedabad - 380026.

Outward No. 1231/2026
Ex. No. A/99

NOTICE THROUGH PAPER PUBLICATION

STATE BANK OF INDIA APPLICANT
VERSUS
DEEPAK DINESHKUMAR CHAUHAN & ANR DEFENDANT

To, (1) Deepak Dineshkumar Chauhan, C-204, Ashwamegh Avenue,
Behind Pancha Ganes, Bhayal Canal Road, Vadodra - 380021

(2) Shobha Prashant Yadav, C-204, Ashwamegh Avenue,
Behind Pancha Ganes, Bhayal Canal Road, Vadodra - 380021.

WHEREAS the above named applicant has filed the above referred application in this Tribunal.

1. WHEREAS the service of Summons / Notice could not be effected in the ordinary manner and whereas the application for substituted service has been allowed by this Tribunal.

2. Defendant are hereby directed to show cause as to why the Original Application should not be allowed.

3. You are directed to appear before this Tribunal in person or through an Advocate on 06/07/2026 at 10.30 a.m. and file the written statement / Reply with a copy thereof furnished to the applicant upon receipt of the notice.

4. Take Notice that in case of default, the Application shall be heard and decided in your absence.

Given Under my hand & Seal of the Tribunal on this 03th June, 2026.

Prepared by M. Checked B Section Officer

FORM A
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Insolvency Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
TMSS VENTURES PRIVATE LIMITED

1. NAME OF CORPORATE PERSON TMSS Ventures Private Limited

2. DATE OF INCORPORATION 09/05/2011

3. AUTHORITY UNDER WHICH INCORPORATED / REGISTERED Registrar of Companies, Ahmedabad

4. CORPORATE IDENTITY NUMBER OF CORPORATE PERSON U71400GJ2011PT0065340

5. ADDRESS OF THE REGISTERED OFFICE (IF ANY) OF CORPORATE PERSON Registered Office Address: Plot 3/1, Vaghari Apt., Behind Nalbari Centre, Off. Ghat Road, P.O. Racecourse, Dist. Vadodra, Gujarat 380007

6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON 08th June, 2026

NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR

DEVDESH PATHAK
First Floor, 51, Udyognagar Society, Near Anandnagar, Vadodra - 380019
Mobile: 09825421568
TEL: 0265-2562175
REG. NO. 18B/P/PA/002/P/2002/34
2017-18/06/10685

LAST DATE FOR SUBMISSION OF CLAIMS 08th July, 2026

Notice is hereby given that M/s. TMSS Ventures Private Limited has commenced voluntary liquidation on 08th June, 2026.

The stakeholders of M/s. TMSS Ventures Private Limited are hereby called upon to submit a proof of their claims, on or before 08th July, 2026, to the liquidator at the address mentioned above.

The financial creditors shall submit the proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Devesh A. Pathak
(Regd. Insolvency Professional)
Date: 08th June, 2026
Place: Vadodra Reg. No. 18B/P/PA/002/P/2002/34/2017-18/06/10685

The Mehshana Urban Co-op. Bank Ltd.
(Multi State Scheduled Bank)
Head Office : Corporate Building, Highway, Mehshana-384002.
Phone No. : 02672 25721, 25724

POSSSESSION NOTICE

(Under Rule-81(1) of Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the Authorised Officer of The Mehshana Urban Co-operative Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(1) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 01.01.2025 calling upon the borrower M/S Vaj Mercantile Pvt. Ltd. (Director - (1) Mr. Alkeshkumar Govindbhai Modi & (2) Mr. Kalpeshkumar Govindbhai Modi) and M/s. Govind Laboratories Pvt. Ltd. to repay the amount mentioned in the notice being Rs. 6,26,73,734.00/- (Rs. Six Crore Twenty Six Lakh Seventy Three Thousand Seven Hundred Thirty Four Only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of the said Act read with Rule 8 of the said Act on 07th day of June of the year 2026.

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The Mehshana Urban Co-operative Bank Ltd. for an amount of Rs. 6,26,73,734.00/- (Rs. Six Crore Twenty Six Lakh Seventy Three Thousand Seven Hundred Thirty Four Only) and interest thereon at the contractual rate plus cost, charges and expenses till date of payment.

The borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.

Description of the Immovable Property
Immovable Property of Shop No. 28 (Built up area 88.71 Sq. Mtrs.) on ground floor, together with common amenities and facilities in the scheme known as Emerald constructed on NA land bearing Final Plot No. 342/1 and 343/9 (Allotted in lieu of city survey No. 3105 admeasuring 1255 Sq. Mtrs.) of town planning Scheme No. 3 (Varied) situated, lying and being Mouje-Changpur, Tal. Sabarmati and District-Ahmedabad and Registration Sub-District-Ahmedabad-3 (Memnagar) M/S. Govind Laboratories Pvt. Ltd. and bounded as under, East - Plot Margin and Ramp for Basement, West - Common Passage, North - Plot Margin and 40 FT T.P. Road, South - Ramp for Basement.

Property owned by - M/s. Govind Laboratories Pvt. Ltd.

(Akhshumkar M. Patel)
Authorised Officer
(The Mehshana Urban Co-operative Bank Ltd.)

Date: 07.06.2026
Place: Ahmedabad

GVK Power (Goidwal Sahib) Limited

Regd. Office: Plot No. 10, Panch Ganga, Sarda Patel Road,
Ahmedabad-380003, Taluka, India CIN: U01101G1997P028463

Severely under subsidiary of GVK Energy Thermal Power Corporation Limited (A wholly owned subsidiary of GVK Energy Thermal Power Corporation Limited, (Pvt.) Ltd. HOD - C&A IT, GATP, Goidwal Sahib, invites E-tender for the work of:

Tender Enquiry No. 18/GATP/MDU/0007464 dated 05/06/2026

1. Award of Non comprehensive Annual Maintenance Contract of UPS systems for GVK Power Goidwal Sahib Ltd. Goidwal Sahib, Dist. Tam. Tamil Nadu at GATP.

At 23/7/27 MW GVK Amarda Thermal Plant, Goidwal Sahib, Dist. Tam. Tamil Nadu, India as per details given in the tender document. Any person having the capacity to bid tender for this tender, please refer to <https://procure.gvkpl.com> for details. For details of tender specifications, please refer to <https://procure.gvkpl.com> from 09/06/2026 to 17/06/2026, and it will be published online at <https://procure.gvkpl.com>.

Note: Negotiation and award, if any, will be published online at <https://procure.gvkpl.com>.

The Mehshana Urban Co-op. Bank Ltd.
(Multi State Scheduled Bank)
Head Office : Corporate Building, Highway, Mehshana-384002.
Phone No. : 02672 25721, 25724

POSSSESSION NOTICE

(Under Rule-81(1) of Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the Authorised Officer of The Mehshana Urban Co-operative Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(1) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 01.01.2025 calling upon the borrower M/S Vaj Mercantile Pvt. Ltd. (Director - (1) Mr. Alkeshkumar Govindbhai Modi & (2) Mr. Kalpeshkumar Govindbhai Modi) and M/s. Govind Laboratories Pvt. Ltd. to repay the amount mentioned in the notice being Rs. 6,26,73,734.00/- (Rs. Six Crore Twenty Six Lakh Seventy Three Thousand Seven Hundred Thirty Four Only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of the said Act read with Rule 8 of the said Act on 07th day of June of the year 2026.

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The Mehshana Urban Co-operative Bank Ltd. for an amount of Rs. 6,26,73,734.00/- (Rs. Six Crore Twenty Six Lakh Seventy Three Thousand Seven Hundred Thirty Four Only) and interest thereon at the contractual rate plus cost, charges and expenses till date of payment.

The borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.

Description of the Immovable Property
Immovable Property of Shop No. 33 on Ground Floor together with common amenities and facilities in the scheme known as Emerald constructed on NA land bearing Final Plot No. 342/1 and 343/9 (Allotted in lieu of city survey No. 3105 admeasuring 1255 Sq. Mtrs.) of town planning Scheme No. 3 (Varied) situated, lying and being Mouje-Changpur, Tal. Sabarmati and District-Ahmedabad and Registration Sub-District-Ahmedabad-3 (Memnagar) M/S. Govind Laboratories Pvt. Ltd. and bounded as under, East - Plot Margin and Ramp for Basement, West - Common Passage, North - Plot Margin and 40 FT T.P. Road, South - Ramp for Basement.

Property owned by - M/s. Govind Laboratories Pvt. Ltd.

(Akhshumkar M. Patel)
Authorised Officer
(The Mehshana Urban Co-operative Bank Ltd.)

Date: 07.06.2026
Place: Ahmedabad

The Mehshana Urban Co-op. Bank Ltd.
(Multi State Scheduled Bank)
Head Office : Corporate Building, Highway, Mehshana-384002.
Phone No. : 02672 25721, 25724

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(Under Rule-81(1) of Security Interest (Enforcement) Rules, 2002)

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The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of the said Act read with Rule 8 of the said Act on 07th day of June of the year 2026.

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The Mehshana Urban Co-operative Bank Ltd. for an amount of Rs. 6,26,73,734.00/- (Rs. Six Crore Twenty Six Lakh Seventy Three Thousand Seven Hundred Thirty Four Only) and interest thereon at the contractual rate plus cost, charges and expenses till date of payment.

The borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.

Description of the Immovable Property
Immovable Property of Shop No. 33 on Ground Floor together with common amenities and facilities in the scheme known as Emerald constructed on NA land bearing Final Plot No. 342/1 and 343/9 (Allotted in lieu of city survey No. 3105 admeasuring 1255 Sq. Mtrs.) of town planning Scheme No. 3 (Varied) situated, lying and being Mouje-Changpur, Tal. Sabarmati and District-Ahmedabad and Registration Sub-District-Ahmedabad-3 (Memnagar) M/S. Govind Laboratories Pvt. Ltd. and bounded as under, East - Plot Margin and Ramp for Basement, West - Common Passage, North - Plot Margin and 40 FT T.P. Road, South - Ramp for Basement.

Property owned by - M/s. Govind Laboratories Pvt. Ltd.

(Akhshumkar M. Patel)
Authorised Officer
(The Mehshana Urban Co-operative Bank Ltd.)

Date: 07.06.2026
Place: Ahmedabad

The Mehshana Urban Co-op. Bank Ltd.
(Multi State Scheduled Bank)
Head Office : Corporate Building, Highway, Mehshana-384002.
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The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The Mehshana Urban Co-operative Bank Ltd. for an amount of Rs. 6,26,73,734.00/- (Rs. Six Crore Twenty Six Lakh Seventy Three Thousand Seven Hundred Thirty Four Only) and interest thereon at the contractual rate plus cost, charges and expenses till date of payment.

The borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.

Description of the Immovable Property
Immovable Property of Shop No. 24 (Built up area 88.71 Sq. Mtrs.) on ground floor, together with common amenities and facilities in the scheme known as Emerald constructed on NA land bearing Final Plot No. 342/1 and 343/9 (Allotted in lieu of city survey No. 3105 admeasuring 1255 Sq. Mtrs.) of town planning Scheme No. 3 (Varied) situated, lying and being Mouje-Changpur, Tal. Sabarmati and District-Ahmedabad and Registration Sub-District-Ahmedabad-3 (Memnagar) M/S. Govind Laboratories Pvt. Ltd. and bounded as under, East - Plot Margin and Ramp for Basement, West - Common Passage, North - Plot Margin and 40 FT T.P. Road, South - Ramp for Basement.

Property owned by - M/s. Govind Laboratories Pvt. Ltd.

(Akhshumkar M. Patel)
Authorised Officer
(The Mehshana Urban Co-operative Bank Ltd.)

Date: 07.06.2026
Place: Ahmedabad

The Mehshana Urban Co-op. Bank Ltd.
(Multi State Scheduled Bank)
Head Office : Corporate Building, Highway, Mehshana-384002.
Phone No. : 02672 25721, 25724

POSSSESSION NOTICE

(Under Rule-81(1) of Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the Authorised Officer of The Mehshana Urban Co-operative Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(1) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 01.01.2025 calling upon the borrower M/S Vaj Mercantile Pvt. Ltd. (Director - (1) Mr. Alkeshkumar Govindbhai Modi & (2) Mr. Kalpeshkumar Govindbhai Modi) and M/s. Govind Laboratories Pvt. Ltd. to repay the amount mentioned in the notice being Rs. 6,26,73,734.00/- (Rs. Six Crore Twenty Six Lakh Seventy Three Thousand Seven Hundred Thirty Four Only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of the said Act read with Rule 8 of the said Act on 07

દિલ્હી-મુંબઈ એક્સપ્રેસ-વે પર પૂરપાટ ઝડપે આવતા આઈસરે કારના કુરચી બાંધાલ્યા, ૨૪ કલાકના ઊંટર બા ની ઊંટર...

પોતાના કવન મુજબથી છે, જ્યારે ઠીકી વૃત્તવાળી કોઈ ગંભીર રીતે ઈજાગ્રસ્ત થયો છે. આ પરિવાર રાજધાનિ સિંધ માટે શ્યામના દર્શન કરવા માટે બ્રહ્મિભાષા સેવા નીચીથી વળતે વરુદ્ધ, કશ્વજી પાસે કાળ મેનને આંખી બાંધી રાખે છે.

મળતી માહિતી અનુસાર, જન સેવાલક્ષ્મીને પરિવાર કાળ ભૂળે હાઈવે પરથી પસાર થઈ રહ્યા હતા ત્યારે તેમણે પોતાની ગાડી હાઈવેની સાઈડમાં પાકડ કરી હતી. તે દરમિયાન પાછળથી પુરપટા ઝડપે આંખી રહેલા એક અજાણ્યા આઈસર ટ્રકના ચાલકે કારને પાછળથી જોરવાર ટક્કર મારી દીધી હતી. આ ભયાનક અકસ્માત એટલા ખરાબ હતો, કે કારની રીતે અગ્નિનો ફુટકો બાંધી ગયો હતો.

ગાડીમાં કુલ ૧૧ લોકો

મુતદેહનો કબજો મેળવ્યો હતો અને તેને પોસ્ટમોર્ટમ અર્થે સપાજી હોસ્પિટલમાં ખસેડ્યો હતો. મુતના પીસી માટે મહેસાણા મોર્ટ્યુઆરી રાણ દાસ પીસીમાં નોંધાવવામાં આવેલી કથિયાર અનુસાર, તેઓ મૂળ સેવાસી વિસ્તારમાં આવેલા વેદાંત વિદ્યા સમાજ વિદ્યાર્થીમાં પરિવાર સાથે રહે છે અને મજૂરી કામ કરીને તેઓ તેનું મોત નીપજવું છે, જેથી તાકાલીફ ગઢાવી સંકલ્પ લેવામાં આવેલ છે.

કોન્ડ્રાકટરની બેઠકકારીથી ૫ એમ્બ્યુલન્સ અટવાઈ
ગોત્રી હોસ્પિટલના ઘમરજન્સી ગેટ
પર લોખંડની પાઇપો મૂકી દેવાઈ
ટ્રાફિકજામથી દર્દીનો ગુલ જશે તો જવાબદાર કોણ?

પ્રતિનિધિ વોહરા, તા. ૮
વોહરા શહેરની ઝોરી
કબોટરનારએલ હાંસિયલ બાદ
કબોટરની પાને નેટરની સાથે આવી
છે. એકાદક હાથ ધોરિયલથી બહાર
કાઢે તેવી રીતે પાંચાણે બાક કરી
દેવાલો અને મુખ્ય ઉપરજની નેટની
બિલ્લલ સામે ૫ લોખંડની મોટી-મોટી
પાઈયો મૂકી દેવામાં આવી હતી. આ
મજાપ આયોજનના કારણે જંગી
દડીઓને લઈને આતની ૫ જેટલી

[illegible]

‘શહેની ખેતી ને અર્થના ઉતારા’ વિષય પર ગુણવંત વ્યાસના પક્તવ્ય સાથે કવિ સંમેલન યોજાયું

VEHICLE FOR SALE		
VEHICLE MAKE & MODEL	REG NO	Model
MAHINDRA/225 JIVO	UN-REGISTER	2025
ESCORTS KUBOTA/FARM TRACT 45	UN-REGISTER	2024

SUNDARAM FINANCE LIMITED

3rd Floor, Belican Building Race Course, Vadodara

કોર્ટના ચુકુર પઠાણને આકરા પ્રમો- 'પોલો ફાગળાવો તથી તો કલ્પો કઈ રીતે રામી કરો' વળતર ચૂકવવા તૈયાર પડોદરા મ્યુનિ. પોલોના વિવાદ મુદ્દે હાઈકોર્ટ પૂર્વ ફિક્સેટેર ચુકુર પઠાણનો 1૫ જુનના રોજ મુકર કરી

[illegible][illegible]

કાશ્મીરના મુખ્ય આકર્ષણરૂપે જાણીતા સાલિથનકાર, વિવેચક અને અભ્યાસકે તે. પ્રણયતા વચ્ચે "શાહની ખેતી ને અર્ધના ઈનાત" વિષય પર વિશિષ્ટ વ્યાખ્યાન આપ્યું હતું. પોતાના કાર્યવ્યવહાર નીચે સર્જે માત્ર ભાષાના પાઠ્યક્રમ તેમજ કવિ, પરંતુ માનવસંસ્કૃતિના ઊંડા અનુભવો અને સંવેદનાઓના વાહક તરીકે રજૂ કર્યાં હતાં. મુખ્ય કાવ્યના અંતરમાં તોડતા શાહખેતીની રીતે કાવ્ય, વાચકો માટે નિર્બંધના સ્વરૂપમાં વિદરો છે અને તેમાંથી શાહને દેશવાસ સારું કરી દેતી ઈચ્છા છે તેમને તેમણે સરળ ઉર્તાં અસરકારક રજૂઆત કરી હતી.

આ વિષય તો ચેતે પડે નથી, ભવ ભવના ભેળની જીજ્ઞાસાથી, કે પેઢીઓથી ચાલતાં હો વેરની પાતવરમાં, ચાની સોલે કોલે પડે નહીં.

સોજા સાંજ જાણીથી વરસા થોપાર તોયે કોરા લોવાનું માત્ર દાખ, ભવભવની તરસી છે વાવમકર.

એક વાર, એક વાર કાળજી તો બળું તેમણે જણાવ્યું કે સાહિત્યમાં શાહનું મુખ્ય કામ તેના ઉચ્ચાર કે અનુભવો નથી, પરંતુ તેની હાણજ રહેલી અનુભૂતિ, કમ્પના અને સંવેદનામાં સમાયેલું છે. અને સાહિત્યિક ઉદારસાએ અને સંઘર્ષો દ્વારા તેમણે શ્રીતાઓને શજ્જસુટિના આતંકર વેલગરનો પરિચય કાઢ્યો તેમના વિચારોના ઉદ્દેશ્યોમાંથી સર્વ-નિરસ જગતની હતી. જે પાસે કવિને વિશ્વકવિ સરવૃં જોઈતું ત્યમ માટે તમારે સતત શાહની યાદ સાહિત્યને જીવંત રાખવું પડે.

કોસરના પંડિત. ભાગ્ય

અખિલ ભારતીય સેવાદાન દ્વારા દશરથ ખા

શેક્ષણિક કીટ વિતરણ કાર્યક્રમ યોજાયો

● પ્રતિનિધિ વસોદરા તા.૯

અખિલ ભારતીય સેવાદાન વોલંટર દ્વારા મુ. દશરથ ખાને પોષણ પ થી ૧૨ ના ૨૨ (બાવીસ) જરૂરિયાત મંદ ગામના બાળકો ને શૈક્ષણિક કીટ વિતરણ કિલ્લાધિપત્યક મંગળમજા

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